

28th February, 1986 to 23rd June, 1986.

(iv) G.S.R. No. 882(E), dated the 26th August, 1988, providing that, in accordance with a general practice that was prevalent at the relevant time, the excise duty on compounded rubber, falling under Heading No. 40.35 of the Schedule to the Central Excise Tariff Act, 1985 and used in the factory of production for the manufacture of goods falling within Chapter 40 of the said Schedule, shall not be required to be paid during the period from 28th February, 1986 to 24th May, 1987.

[Placed in Library. See No. LT-6523/88 for (i) to (iv)]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with explanatory memoranda on the Notifications:—

(I) G.S.R. No. 848(E), dated the 10th August, 1988, seeking to amend Notification No. 208/81-Cus. dated the 22nd September, 1981 so as to include the life saving drug "Ceftazidime injection" in the exempted category of drugs and medicines.

(ii) G.S.R. No. 863(E), dated the 16th August, 1988 amending further Notification No. 210/76-Customs, dated the 2nd August, 1976 so as to reduce the basic customs duty on import of firearms and ammunition by "renowned shots" from the existing level of 7½% *ad-valorem* to 35%

*ad-valorem*.

[Placed in Library See No. LT-6524/88 for (i) and (ii)]

### Notifications of the Ministry of Communications (Department of Telecommunications)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRDHAR GOMANGO) : Madam, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy each (in English and Hindi) of the following Notifications of the Ministry of Communications (Department of Telecommunications):—

(i) G.S.R. No. 811(E), dated the 26th July, 1988, publishing a corrigendum to Government Notification G.S.R. 626(E), dated the 17th May, 1988.

(ii) G.S.R. No. 812(E), dated the 26th July, 1988, publishing the Indian Telegraph (Eighth Amendment) Rules, 1988.

[Placed in Library. See No. LT-6457/88 for (i) and (ii)]

I. Accounts (1985-86) of the University Maintained Institutions including Halls of Residence of University of Delhi and related papers.

II. Report and Accounts (1986-87, of the Rashtriya Sanskrit Sansthan, New Delhi and related papers.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER) : Madam, I beg to lay on the Table,

a copy each (in English and Hindi) of the following papers:—

(i)(a) Annual Accounts of the University Maintained Institutions including Halls of Residence of the University of Delhi, for the year 1985-86, and the Audit Report thereon.

(b) Statement giving reasons for the delay in laying the paper mentioned at (a) above. [Placed in Library. See No. LT-6528/88 for (a) and (b) ]

(ii) (a) Annual Report of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1986-87.

(b) Annual Accounts of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1986-87 and the Audit Report thereon.

(c) Review by Government on the working of the Sansthan.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library. See No. LT-6527/88 for (a) to (d) ]

I. Report for the period from the 1st January, 1986 to the 31st December, 1986) pertaining to the execution of the Provisions of the monopolies and Restrictive Trade Practices Act, 1969.

II. Accounts (for the year ended the 30th June, 1984 and 1985) of the Industrial Cooperatives Limited, New Delhi and related papers.

III. Notifications of the Ministry of Industry (Department of Company Affairs.)

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (Shri M. ARUNACHALAM) : Madam, I beg to lay on the Table—

I. A copy (in English and Hindi) of the Sixteenth Annual Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices, Act, 1969, for the period from the 1st January, 1986 to the 31st December, 1986, under section 62 of the said Act. [Placed in Library See No. LT-6533/88]

II. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Accounts of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year ended the 30th June, 1984, and the Auditors' Report thereon.

(b) Statement by Government accepting the Annual Accounts of the Federation.

(c) Statement giving reasons for the delay in laying the paper mentioned at (i) above. [Placed in Library. See No. LT-6531/88 for (a) to (c)]

(ii)(a) Annual Accounts of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year ended the 31st June, 1985, and the Auditors' Report thereon.

(b) Statement by Government accepting the Annual Accounts of the Federation.